

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 25
(IB)-970(PB)/2020

IN THE MATTER OF:

DMI Finance Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Raheja Developers Ltd.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Vipul Ganda, Adv. Avnika Mishra, Adv. Ishan Upadhaya

For the Respondent : Sr. Adv. Mr. P. Nagesh, Adv. Manmeet Kaur, Adv. Suditi Batra, Adv. Abhishek Rana

ORDER

RA-181/2023

Mr. Ishan Upadhyaya, Ld. Counsel appears through VC for Mr. Vipul Ganda, Ld. Counsel for the Petitioner/Financial Creditor.

Mr. P. Nagesh, Ld. Sr. Counsel for the Respondent appears physically.

List the matter **on 08.07.2024** for reporting settlement.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)